

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 390 of 2012

(Arising out of Order-in-Original No. 25/2011 dated 15/11/2011 passed by the Commissioner of Central Excise, Bangalore-II)

**ASHOK KULKARNI, MANAGING
DIRECTOR, M/S. NIKITHA BUILD
TECH PVT LTD**

NO.1, 2 & 3 SSKM ANNEXE,
GANAPATHINAGAR, PEENYA 3RD PHASE,
BANGALORE 560 058

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
BANGALORE-II**

PB 5400 CR BUILDING...QUEENS ROAD,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri Rahim, Advocate for the Appellant

Shri K.B. Nanaiah, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20594 / 2020

Date of Hearing: 08/09/2020

Date of Decision: 08/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **08/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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